

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:5077
ANSWERED ON:13.08.2014
PROSECUTION OF OFFICERS
Jadhav Shri Prataprao Ganpatrao

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether officers of the Union Government whose prosecution is undergoing for corruption charges are allowed to hold posts in Ministries/ Departments;
- (b) if so, the details thereof and the reasons therefor;
- (c) the relevant provisions of rules/ regulations for this purpose; and
- (d) the number of officers whose prosecution is still under progress for the last three years and still they continue to hold the post in their respective Ministries/ Departments?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

- (a) to (c): There are provisions in the service rules such as the CCS (CCA) Rules, 1965, the AIS (D&A) Rules, 1969, etc., under which officers against whom any trial relating to corruption charges are pending may be placed under suspension or allowed to continue in their posts, by competent authority. The concerned competent authority decides whether to allow the officer to continue in the post or not, depending upon the facts and circumstances of each case.
- (d): No such data is maintained centrally.